

176 <i>Written Answers to</i>		[RAJYA SABHA]	<i>Unstarred Questions</i>	
1	2	3	4	5
20.	Morigaon	235	190	45
21.	Nagaon	340	245	91
22.	Nalbari	78	78	0
23.	Sivasagar	49	46	3
24.	Sonitpur	456	323	133
25.	Tinsukia	150	142	8
26.	Udalguri	86	47	39
TOTAL		5017	4231	754

Proposal for setting up of more IIMs

1483. SHRI BALBIR PUNJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal before Government for establishment of more IIMs in the country besides the decision of the Union Cabinet for setting up of 7 IIMs in the country;

(b) whether a proposal of Government of Odisha is pending for opening of an Extension Centre of IIM, Kolkata at Bhubaneswar; and

(c) if so, the present status of the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No Sir.

(c) Does not arise.

Teachers in universities who have not qualified NET

†1484. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number and names of universities that are presently being run in Government and private sector;

†Original notice of the Question was received in Hindi.

- (b) whether the Ministry is aware of the fact that persons who have not cleared the NET examination are teaching in many universities in the country;
- (c) whether it is not a violation of the criteria set by the UGC;
- (d) if so, whether the Ministry would take action in this regard;
- (e) if so, the action proposed to be taken by the Ministry; and
- (f) if not, whether it will not affect the quality of education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) At present there are 607 Universities in India, out of which 380 are funded by the Central Government or State Government and 227 Universities (138 Private and 89 Deemed to be Universities) are funded by Private Sector. The Details of Universities including their names are available on the website of University Grants Commission (UGC) at www.ugc.ac.in.

(b) and (c) Yes, Sir. Some teachers who had been appointed prior to coming into force of the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2010, have been continuing in service without National Eligibility Test/ State Level Eligibility Test (NET/SLET) qualifications. An exemption from NET/SLET is also provided to those candidates who had acquired Ph.D. qualifications as per UGC (Minimum Standards for award of M.Phil/Ph.D) Regulations, 2009. Similarly, UGC, vide its circular dated 29.08.2009, had permitted those teachers who were working in ad-hoc capacity (but recruited as per the prescribed procedure and otherwise fully eligible), to acquire NET/SLET qualifications within a period of two years.

(d) to (f) The Central Government, on 30.3.2010, issued policy directions to UGC, under Section 20(1) of the UGC Act, 1956, that UGC shall not take up specific cases for exemption from the minimum eligibility condition of NET/SLET for either specific persons or for a specific university/institution/college for appointment as Assistant Professor in universities/colleges/institutions. UGC has the mandate, as per UGC Act, 1956 to enforce compliance of its Regulations by Universities/ Colleges/Institutions for maintenance of standards in Higher Education.